

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 103**  
**177/241-242/2020**

**IN THE MATTER OF:**

Vinod Shankar Shringi ... Applicant/Petitioner  
Vs  
Mcconverge Services Pvt Ltd. Ltd and Ors. ... Respondent

**Order under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 18.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Mr. Saurabh Kalia, Chaitanya Bansal, Advs. 158/2023  
For Respondent :

**ORDER**

**New CA-158/2023**

Ld. Counsel Mr. Saurabh Kalia for the applicant appeared.  
The present application stands **disposed of**.

At the request of the Ld. Counsels, this matter will come for a hearing **on 20.07.2023**, the earlier date i.e. 17.08.2023 stands cancelled.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**